

13.31 hrs.

[English]

## PAPERS LAID ON THE TABLE

**Production Sharing Contract among Government of India and the Oil and Natural Gas Corporation Ltd. and Reliance Industries Ltd. and Enron Oil and Gas India Ltd. with respect to Contract area identified as Mid and South Tapti field and Notifications under the Essential Commodities Act, 1955**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Captain Satish Sharma, I beg to lay on the Table—

- (1) A copy of the Production Sharing Contract (Hindi and English versions) among Government of India and the Oil and Natural Gas Corporation Limited and Reliance Industries Limited and Enron Oil and Gas India Limited with respect to contract area identified as Mid and South Tapti Field.

[Placed in the Library. See No. L.T. 8004/95]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :
- (i) The Kerosene (Restriction on Use and Fixation of Ceiling Price) (Amendment) Order, 1995 published in Notification No. G.S.R. 509(E) in Gazette of India dated the 19th June, 1995.
- (ii) The Liquefied Petroleum Gas (Regulation of Supply and Distribution) (Amendment) Order, 1955 published in Notification No. G.S.R. 510(E) in Gazette of India dated the 19th June, 1995.

[Placed in the Library. See No. L.T. 8005/95]

**Notification under Sikh Gurudwara Act, 1925**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : Sir, I beg to lay on the Table—A copy of the Sikh Gurudwara Board Election (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 302(E) in Gazette of India dated the 30th March, 1995, under sub-section (3) of the section 146 of the Sikh Gurudwara Act, 1925, together with corrigenda thereto published in Notification Nos. G.S.R. 384(E) and G.S.R. 546(E) in Gazette of India dated the 9th May, 1995 and 13th July, 1995 respectively.

[Placed in the Library. See No. L.T. 8006/95]

**Notification under Delhi Municipal Corporation Act, 1957**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : Sir, on behalf of

Shri P.M. Sayeed, I beg to lay on the Table —

- (1) A copy of the Order (Hindi and English version) published in Notification No. U.14011/160/89-Delhi in Delhi Gazette dated the 30th May, 1995 making certain amendment in earlier Order dated the 6th January, 1990 so as to extend the period of supersession of Delhi Municipal Corporation for the further period of four months with effect from the 1st June, 1995, under sub-section (4) of section 490 of the Delhi Municipal Corporation Act, 1957.

[Placed in the Library. See No. L.T. 8007/95]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957:—

[Placed in the Library. See No. L.T. 8008/95]

- (i) The Delhi Municipal Corporation (Declaration of Assets by Councillors) Rules, 1994 published in Notification No. F.11/12/92-UD/473 in Delhi Gazette dated the 16th January, 1995.
- (ii) Notification No. F.11(45)-/92/UD/474 published in Delhi Gazette dated the 16th January, 1995 making certain amendments to the Fourteenth Schedule to the Delhi Municipal Corporation Act, 1957.

[Placed in the Library. See No. L.T. 8009/95]

13.31 ½ hrs.

## MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Duties of Excise (Distribution) Amendment Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 1st August, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1995 which was passed by the Lok Sabha at its sitting